

10/QA/13/Referral Lab/Kolkata/FSSAI/2013  
Food Safety and Standards Authority of India  
(Ministry of Health & Family Welfare)  
FDA Bhawan, New Delhi-110002

Dated: 14.03.14

23rd March, 14

CIRCULAR

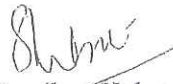
To  
All Food Safety Commissioners

**Subject: Analysis of primary samples by the notified laboratory-reg.**

With reference to the above mentioned subject, it is to inform that all samples of food articles (first sample) collected by Food Safety Officer should be sent to the State/Public Food laboratory as well as FSSAI Recognized/Authorised NABL Accredited Food Testing Laboratories for the purpose of analysis at the cost of the State Government.

The Referral Food Laboratories shall be utilised for the analysis of samples sent against the appeal as per rule 2.4.6 of Food Safety and Standards Rule, 2011 and also to carry out the functions entrusted by this Act or Rules and Regulations made there under.

All the State Food Safety Enforcement Authorities are requested to follow the above mentioned procedure to maintain the uniformity and not send the primary laboratory analysis report to appellate laboratory to avoid bias in final decision.

  
Dr. Sandhya Kabra  
Director (QA)

Copy to

1. All State /Public Food Laboratories
2. All Referral Food Laboratories
3. All FSSAI recognized/authorised NABL accredited laboratories